

GOVERNMENT OF INDIA  
MINISTRY OF MINORITY AFFAIRS  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 5502**  
TO BE ANSWERED ON 25.03.2026

**GOVERNMENT JOBS FOR MINORITIES**

5502. MD. ABU TAHER KHAN:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the details of the number of persons from the minority communities participating in Government jobs;
- (b) whether the persons belonging to the minority communities having these jobs have decreased during the last five years and if so, the details thereof;
- (c) whether the Government has taken any initiative to look into grievances of the minority communities to gain Government jobs; and
- (d) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

THE MINISTER OF MINORITY AFFAIRS

(SHRI KIREN RIJJU)

(a) to (b): DoP&T, MoSPI, and DoOL are the Cadre Controlling Authorities for various Group 'A', 'B', and 'C' posts in the Ministry of Minority Affairs (Proper) and regulate and monitor recruitment, service conditions, and reservation matters for such cadre posts. The maintenance of service records including religion or community-wise data of employees, accordingly falls within the domain of these Cadre Controlling Authorities and not within the purview of this Ministry.

With regard to ex-cadre posts in the Ministry of Minority Affairs, there are only 07 ex-cadre posts, of which 03 posts are presently vacant. Considering the very small number of ex-cadre posts and the limited vacancies available, it is not feasible to provide reservation against these vacant posts in accordance with the extant instructions on reservation. Further, no fresh recruitment has been made against these vacant ex-cadre posts during the last five years.

(c) to (d): In order to increase the representation of minority communities in services, all Heads of Departments, Public Sector Enterprises, Public Sector Banks and financial institutions, quasi-government organisations, autonomous bodies etc. and all appointing authorities have been advised to scrupulously observe the guidelines issued by the Department of Personnel & Training vide O.M. No. 39016/7(s)/2006-Estt.(B) dated 08.01.2007 on measures to give special consideration to minorities in recruitment. The Department of Personnel & Training vide their O.M. of even number dated 21.10.2019 has further reiterated the said guidelines to all concerned.

The said OM inter-alia provides that all heads of Departments, Public Sector Enterprises, Public Sector Banks and financial institutions, quasi-Government organizations, autonomous bodies etc. and all appointing authorities were instructed to scrupulously observe the following guidelines:

(i) The composition of Selection Committee should be representative. It should be mandatory to have one member belonging to SC/ST and one member belonging to minority community in Selection Boards/Committees for making recruitment to 10 or more vacancies.

(ii) Where the number of vacancies against which selection is to be made is less than 10, efforts should be made to have the Scheduled Caste/Tribes officer and a Minority community officer included in such Committees/Boards.

(iii) Wide publicity should be given to all appointments in Government, public sector enterprises and public sector banks and financial institutions. Advertisements should be issued in the language(s) spoken by large number of people of the State/ UTs, apart from English and Hindi. Further, for Group C & D level posts, having only basic qualifying requirements, information about vacancies for recruitment should also be disseminated through schools and colleges in that area, in addition to normal channels.

(iv) Where there is concentration of minority community population in local areas, the vacancy circular in local language may be distributed in those areas by suitable arrangements.

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